

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 307 of 2020

In the matter of:

Committee of Creditors of EMCO Ltd.

Through State Bank of India

....Appellant

Vs.

Mary Mody & Ors.

....Respondents

Present

For Appellant: Mr. Sanjeev Kumar, Mr. Anshul Sehgal and Mr. Abhishek Goyal, Advocates.

**For Respondents: Mr. Sundaresh Bhat, Advocate.
Mr. Zain Khan, for R-1.
Ms. Saloni Kothari, for R-1 (RP).
Ms. Ayushi J Rajani, for R-2 (RP).**

ORDER
(Virtual Mode)

07.12.2020: In view of the fact that pleadings have been completed, the Parties are required to submit their 'Notes of Submissions' through their Learned Counsels containing not more than three pages within one week from today and the copies of the same shall be exchanged between the Learned Counsel appearing for the Respective Parties, before the next hearing date.

The Office of the Registry is directed to list the matter on **5th January, 2021.**

In the meanwhile, the RP is permitted to file the 'Additional Affidavit' before the Office of the Registry of course after serving due copies thereof to the Learned Counsels for the Parties.

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

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